

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Order : 24.4.95.

CP 146/94
(OA 731/89)

LAKMI NARAYAN GUPTA ... PETITIONER.

v/s

SHERI GAUTAM GUPTA & ORS. ... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN.

HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Petitioner ... Shri Dhamendra Agarwal,
brief holder for
Shri Virendra Lodha.

For the Respondents ... SHRI U.D. SHARMA.

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN.

Heard. This is a Contempt Petition under the Contempt of Courts Act, 1971 read with Section 17 of the Administrative Tribunals Act, 1985, on the ground that the order/direction of the Tribunal passed in OA 731/89 dated 7.7.94 has not been implemented. The respondents were directed by the aforesaid order of a Bench of this Tribunal in the said OA to re-examine the applicant's matter in the light of the position whether leave was sanctioned to him from 13.8.87 to 14.9.87 and whether the substitute had been paid allowance for the period during which he had worked on the second charge. It is obvious from a perusal of Annexure A-2 that pursuant to the aforesaid decision of the Tribunal, an order was passed by the concerned authority on 23.8.94. In view of this position, no contempt has been committed by the respondents.

2. The Contempt Petition, therefore, stands dismissed.
Notices issued are hereby discharged.

(O.P. SHARMA)
MEMBER (A)

Ch
(GOPAL KRISHNA)
VICE CHAIRMAN

VK.